

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

Land Acquisition Reference No. of 19 .

Case No.

In the matter of the Land Acquisition Act, 1894.

Cause in the matter of--

(a) **Insert here the name of the Collector as defined in section 3(c) of the Land Acquisition Act, 1894.**

(a)
and
.....

CLAIMANTS.

To

(b) **Insert here the name of the Collector, but in a reference relating to apportionment only, the notice shall not be directed to the Collector.**

(b)
and
.....

CLAIMANTS.

Whereas by notification published in the Maharashtra Government Gazette of the day of 19 . Part I, at pages expense of the said land being as follows:--
.....
.....

And whereas on the day of 19 the (a) made his ward under section 11 of the Land Acquisition Act, 1894, in respect of the said land and whereas the abovenamed has not accepted the said award and has not accepted the said award and has requested by day of 19 that the matter be referred under section 18 of the said Act for decision of this Court on the grounds set forth in the said letter of his Advocate Mr. and the matter has accordingly been so referred;

(c) **In a reference relating to apportionment only, this paragraph will be deleted**

Now take Notice that this Court will on the day of 19 , at 11 O/ 'clock in the forenoon proceed to determine the objections of the said (c) (and you, the claimants, are hereby directed to furnish to the Collector abovenamed all your instances, rent, statements, valuations, plans or any other facts on which you rely within 14 days from the service of this notice on you and you, the Collector, are hereby directed within fourteen days after the claimants have complied with the above requisition to furnish to the claimants abovenamed all your instances, rent, statements, valuations, plans or any other facts on which you rely);

And you are hereby directed to appear on the said date and at the said time either in person or by any person entitled to practise in any Civil Court in the Court in the State and to produce such evidence as you intend to rely upon in the matter.

Dated this day of 19 .

Prothonotary and Senior Master.

Sealer

The day of 19 .

Advocate for